

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-181/2000 in
OA-1333/99

New Delhi this the 31st day of August, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

HC Randhir Singh,
S/o sh. Vishnu Ram,
R/o Vill. Jhuljhuli,
P.O. Guman Hera,
New Delhi-73.

Petitioner

(through Sh. Shankar Raju, Advocate)
Versus

2. Dr. K.K. Kaul, Joint Commissioner of Police, (Crime)P.H.O. I.P. Estate, New Delhi.	1. Shri Sewa Dass, Addl. Commissioner of Police/Estt, PHQ, IP Estate, MSO Bldg., New Delhi.
3. Shri Mahabir Singh, Dy. Commissioner of Police, (Security), Chanakyapuri, New Delhi. Respondents

(through Mrs. Avnish Ahliawat, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Shri Shankar Raju accepts Mrs. Ahliawat's contention that the orders of the Tribunal have been complied with. C.P. is dismissed.

Notice issued to the alleged contemners are discharged.

We are informed that the presence of officials, which was called for on an earlier date has been complied with.


(Dr. A. Vedavalli)
Member(J)


(S.R. Adige)
Vice-Chairman(A)